

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGSSPECIAL LEAVE PETITION (CRIMINAL) DIARY NO(S). 36917/2025

[Arising out of impugned final judgment and order dated 03-10-2024 in CRLA No. 85/2016 passed by the High Court of Kerala at Ernakulam]

PRINCE & ANR.

Petitioner(s)

VERSUS

STATE OF KERALA

Respondent(s)

(IA No. 179920/2025 - CONDONATION OF DELAY IN FILING, IA No. 179922/2025 - EXEMPTION FROM FILING O.T.)

Date : 04-08-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ARAVIND KUMAR
HON'BLE MR. JUSTICE SANDEEP MEHTA

For Petitioner(s) :Mr. Manas P. Hameed, Adv.
Ms. Ipsita Ojal, Adv.
Mr. G Anto Robert, Adv.
Mr. Anil Kumar K P, Adv.
Ms. Mariyamma A. K., AOR

For Respondent(s) :

UPON hearing the counsel the Court made the following
O R D E R

Application for exemption from filing official translation is allowed.

Delay condoned.

Heard learned counsel appearing for the petitioner.

Issue notice on petition as well as on prayer for interim bail returnable within four weeks.

(KAVITA PAHUJA)
ASTT. REGISTRAR-cum-PS

(MANOJ KUMAR)
COURT MASTER (NSH)